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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT CALCUTTA

An application under Section 19 of the Administrative Tribunal Act, 1985

Original Application No.350/1380 of 2017

Sri Chandi Das Bhattacharya

Son of Late Krishna Nath Bhattacharya, working

as S.S.E/D/UDL, residing at Barasat

Chautarpara, behind Swapna Cinema,

Post Office - Chandannagore, District -

Hooghly, West Bengal, PIN - 712136.

.....Applicant

-Versus-

1. Union of India, service through
the General Manager, Eastern Railway,
Fairly Place, Kolkata - 700001.

2. The Sr. Divisional Personnel
Officer, Asansol Division, Asansol,
Eastern Railway. - 713301.

3. The Divisional Railway Manager,
Eastern Railway, Asansol. - 713301.

.....Respondents



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1380/2017

Date of Order: 25.09.2019

Coram: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Mr. N. Neihsial, Administrative Member

Chandi Das Bhattacharya ---Applicant

Versus

Union of India & Ors. ---Respondents

For the Applicant (s): Mr. A.Chakraborty, Counsel

For the Respondent(s): Mr. D.Basak, Counsel

ORDER (ORAL)

Per: Mrs. Manjula Das, Judicial Member

Heard Mr. A.Chakraborty, Ld. Counsel appearing on behalf of the applicant, and Mr. D.Basak, Ld. Counsel for the respondents.

2. The grievance of the applicant, who is working as SSE/D/UDL, is that although his juniors, viz. M/s Amalesh Kr. Bhakta and Mababendra Nandi, were drawing higher pay on their transfer as SSE/D/BWN, he was drawing lesser pay since 2006, which is an apparent anomaly. Ld. Counsel for the applicant submitted that ventilating his grievance, the applicant has already submitted representation on 16.05.2017 under Annexure-A/2 to Sr. Divisional Personnel Officer, Asansol Division (Respondent No. 2), which is yet to be considered by the authorities.

3. At this stage, the limited prayer made by the Ld. Counsel for the applicant is for disposal of the representation dated 16.05.2017 pending before Respondent No. 2. It was fairly submitted by Ld. Counsel that he would



be fairly satisfied if a direction is given by the Tribunal for disposal of representation by reasoned and speaking order.

4. Ld. Counsel for the respondents has no objection if a direction is given to the respondents for disposal of the representation.

5. Accepting the prayer made by Ld. Counsel for the applicant, without going into the merit of the matter, we direct Respondent No. 2, to consider and dispose of the representation of the applicant dated 16.05.2017 by a reasoned and speaking order within a period of 3 months from the date of receipt of copy of this order with opportunity of being heard to the applicant. The decision so arrived at should be communicated to the applicant forthwith.

6. With the above observation and direction, the O.A stands disposed of.

No costs.

(N. Neihsial)
Member (A)

(Manjula Das)
Member (J)

RK